

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

**REMINDER - I**

The Principal District & Sessions Judge,  
Anantnag / Budgam / Kargil / Kulgam/  
Kupwara / Poonch / Ramban and Reasi.

No: 59950-58 /Sts.

Dated: 22-03-2019.

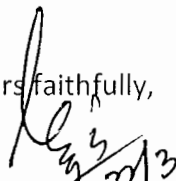
**Sub:- Information regarding pendency of cases under the Jammu and  
Kashmir Water Resources (Regulation and Management Act, 2010).**

Sir,

Kindly refer to this office letter No. **5929-314/Sts.** Dated **08-03-2019** on the subject cited above, it is submitted that the aforementioned requisite (Consolidated) information is still awaited from your side despite lapse of more than one week.

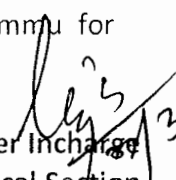
In this connection, it is once again requested to furnish the said awaited information to this Registry on or before **25-03-2019** positively through **E-mail: hcjmu-ik@nic.in** or Tele-Fax No. **0191-2539896** enables us to communicate the same to the concerned quarter.

Yours faithfully,

  
Officer Incharge  
Statistical Section

✓ No.: 59959 /Sts. Dated: 22-03-2019.

Copy forwarded to In charge NIC High Court of J&K, Jammu for uploading the same on the High Court website.

  
Officer Incharge  
Statistical Section